

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP/CA No. 827/2016

IN THE MATTER OF:

**M/s Gifford India Pvt. Ltd.
And
M/s Ramboll India Pvt. Ltd.**

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

**SECTION:
Under Section 391 to 394**

Order delivered on 11.08.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT/PETITIONER :- Mr. Rajeev Kumar, Advocate

For the ROC / RD (NR) Delhi :- Mr. Manish Raj, Company Prosecutor

For the OL Delhi :- Ms. Chetana Kandpal, Company Prosecutor


ORDER

Learned Counsel for the petitioner is present. Learned representative for the RD as well as OL are also present. In the observation filed by the RD dated 3.04.2017 it is seen that the petitioner company has not maintained in relation to its accounts, with the servers in India. Further it is also seen that the petitioner company has shareholders who are non-resident companies. In order to counter the observation, the petitioner is provided with an opportunity to file its counter on or before 24.08.2017.

It is also represented by the learned counsel for the petitioner an application in CA. No. 216/2017 has been filed seeking for modification of the scheme based on the certificate and suggestions of the companies' auditor in order to comply with the accounting standards. A copy of the said application will be served on the RD/OL and observation, if any will be filed by the RD/OL on or before next date of hearing.

Post the matter on 24th August 2017.


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**